

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 2818
ANSWERED ON -22/12/2021

VEHICLE SCRAPPAGE POLICY

2818. SHRI VINAY DINU TENDULKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) whether provisions given under the National Vehicle Scrappage Policy would be implemented in uniform manner in the entire country or the States would amend and implement the same as per their requirement;
- (b) whether the States have sent any correspondence or amendment proposals to the centre for any kind of amendment in this policy;
- (c) whether any commission or dispute redressal centre has been formed to resolve issues wherein the States implement this policy as per their convenience without sending the amendment proposals; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. The policy is based on the criterion of fitness of the vehicle. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and are applicable to all States/UTs. The following final notifications have been issued and uploaded on the Ministry's website:-

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification shall come into force with effect from 1st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of Deposit". The notification shall come into force with effect from 1st April, 2022.

(b) to (d) The notifications have been finalized after due consideration of comments received from State/UT Governments and other stakeholders/ public .
